

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No.29135/2019

[Arising out of impugned final judgment and order dated 13-06-2019 in RSA No. 100071/2019 passed by the High Court of Karnataka Circuit Bench at Dharwad]

MALLAVVA &amp; ANR.

Petitioner(s)

VERSUS

KALSAMMANAVARA KALAMMA (SINCE DEAD) BY LEGAL  
HEIRS & ORS.

Respondent(s)

Date : 21-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s)

Mr. S N Bhat, Sr. Adv.  
Mr. D P Chaturvedi, Adv.  
Mr. Tarun Kumar Thakur, Adv.  
Mrs. Parvati Bhat, Adv.  
Mr. Vivek Ram R, Adv.  
Mr. Abhay Choudhary M, Adv.  
Ms. Anuradha Mutatkar, AOR

For Respondent(s)

Mr. Rajesh Mahale, Sr. Adv.  
Mr. Parikshith Maliye, Adv.  
Mr. Anirudh Gupta, Adv.  
Mr. Harisha S.R., AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard the learned Senior counsel appearing for the parties at length.
2. Arguments concluded.
3. Judgment reserved
4. Learned Senior counsel appearing for the parties shall file their respective written submissions, if any, they propose to rely upon within a period of eight days from today.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)

